

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 733 of 2020

IN THE MATTER OF:

Union of India

....Appellant

Vs

Vijaykumar V. Iyer

....Respondent

Present:

For Appellant:

Mr. Amit Mahajan, CGSC with Ms. Pooja Mahajan, Mr. Gitesh Chopra, Mr. Vidur Mohan, Ms. Kanu Agrawal, Mr. Dhruv Pande, Mr. Kritagya Kait and Ms. Shefali Munde, Advocates.

For Respondent:

Mr. Abhinav Vashisht and Mr. Ravi Kadam, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates for R-1.

Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Dhruv Sethi, Ms. Chandni Ghatak and Mr. Rohan Batra, Advocates for R-2.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3 (CoC).

With

Company Appeal (AT) (Insolvency) No. 1410 of 2019

IN THE MATTER OF:

Vijay Kumar Iyer

....Appellant

Vs

GTL Infrastructure Ltd.

....Respondent

Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vijayant Paliwal, Mr. Saurav Panda and Ms. Salonee Kulkarni, Advocates for R-1.

For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

With

Company Appeal (AT) (Insolvency) No. 1503 of 2019

IN THE MATTER OF:

Vijay Kumar Iyer

....Appellant

Vs

GTL Infrastructure Ltd.

....Respondent

Present:

For Appellant: Mr. Abhinav Vashisht and Mr. Ravi Kadam, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates.

For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

With

Company Appeal (AT) (Insolvency) No. 08 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.

....Appellant

Vs

Vijay Kumar Iyer

....Respondent

Present:

For Appellant: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondent: Mr. Abhinav Vashisht and Mr. Ravi Kadam, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates for R-1.

With

Company Appeal (AT) (Insolvency) No. 26-27 of 2020

IN THE MATTER OF:

State Bank of India

....Appellant

Vs

GTL Infrastructure Ltd.

....Respondent

Present:

For Appellant: Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates.

For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Abhinav Vashisht and Mr. Ravi Kadam, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 685-686 of 2020

IN THE MATTER OF:

Indus Tower Ltd.

....Appellant

Vs

**Vijaykumar Iyer – Resolution Professional
of Aircel Ltd. and Dishnet Wireless Ltd. & Anr.**

....Respondents

Present:

For Appellant: Mr. Ashish Joshi, Advocate.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Charu Bansal, Ms. Salonee Kulkarni, Ms. Kriti Kalyani and Ms. Ankita Mandal, Advocates for R-1.

**Mr. Dhruv Dewan and Ms. Harshita Choubey,
Advocates for R-2.**

With

Company Appeal (AT) (Insolvency) No. 734 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.

....Appellant

Vs

Vijay Kumar Iyer & Anr.

....Respondents

Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020

Present:

For Appellant: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondents: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Charu Bansal, Ms. Salonee Kulkarni, Ms. Kriti Kalyani and Ms. Ankita Mandal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3.

With

Company Appeal (AT) (Insolvency) No. 758 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of IndiaAppellant

Vs

Aircel Ltd. & Anr.Respondents

Present:

For Appellant: Ms. Maneesha Dhir, Mr. Saransh Gupta and Mr. Abhishek Kumar, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 762 of 2020

IN THE MATTER OF:

Tatwa Technologies Ltd.

....Appellant

Vs

Vijay Kumar Iyer & Anr.

....Respondents

Present:

For Appellant: Ms. Manisha Kanojia and Mr. Shivalok Yashovardhan, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.

With

Company Appeal (AT) (Insolvency) No. 822 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of India

....Appellant

Vs

Dishnet Wireless Ltd. & Anr.

....Respondents

Present:

For Appellant: Ms. Maneesha Dhir, Mr. Saransh Gupta and Mr. Abhishek Kumar, Advocates.

**For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Kriti Kalyani and Ms. Ankita Mandal, Advocates for R-1.
Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

O R D E R
(Through Virtual Mode)

02.03.2021: Ms. Maneesha Dhir, Advocate representing Appellant – ‘Telecom Regulatory Authority of India’ in Company Appeal (AT) (Insolvency) No.758 of 2020 and 822 of 2020 seeks and is permitted to file rejoinder during the course of the day with advance copy provided to learned counsel for all other parties.

Heard Shri Ravi Kadam, learned senior counsel representing Respondent No. 1 in Company Appeal (AT) (Ins) No. 733 of 2020. Hearing remained inconclusive. Arguments will continue tomorrow i.e. **3rd March, 2021 at 2:00 PM** on top of the list.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc